

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 113  
IA No. 436/JPR/2022  
IA No. 271/JPR/2023  
IA No. 163/JPR/2024  
CP No. (IB)- 213/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**Mr. Sohan Lal**

... Operational Creditor/Applicant

Versus

**Jaipur Scientific Agriculture Solution Pvt. Ltd.**

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the RP : Prabhansh Sharma, Adv.

For the Respondent : Vishal Purohit, Proxy

**ORDER**

**IA No. 436/JPR/2022**

Heard Mr. Prabhansh Sharma, Adv. appearing on behalf of the Liquidator. Mr. Vishal Purohit, Proxy counsel appearing on behalf of Mr. Nikhil Yadav, Adv. for the Respondent submits that arguing counsel is not available today. Lis the IA on 01.07.2024.

**IA No. 271/JPR/2023**

Heard Mr. Prabhansh Sharma, Adv. appearing on behalf of the Liquidator. Ms. Khushi Chirania, Proxy counsel appearing on behalf of Ms. Aishwarya Sharma, Adv. for the Respondent submits that arguing counsel is not available today. Lis the IA on 01.07.2024.

Sd/-

Sd/-

**IA No. 163/JPR/2024**

The present application has been filed us/ 33(2) of IBBI Regulation, 2016 by the Liquidator for initiating private sale of assets of the Corporate Debtor.

**Submissions heard; order reserved.**

**CP No. (IB)- 213/9/JPR/2019**

List the matter along with all pending IAs on 01.07.2024.

Sd-

(Rajeev Mehrotra)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

May 13, 2024